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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI: THE 8th September, 1972.

NOTIFICATION
INCOME TAX

No. 183(F.No. 404/66/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri N.S. Mahajan who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from 15th September, 1972.

Sd/-

(A.K. Nasta)

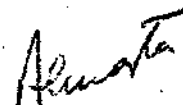
Under Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 183(F.No. 404/66/72-ITCC)

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(A.K. Nasta)

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